

not permitted the Karnataka Government to import diesel generators and that too when Karnataka has been facing acute power shortage and the industrial production has severely affected. Hence it is requested that the Government should reconsider the proposal and give permission to import diesel generators by Karnataka Government.

MR. DEPUTY-SPEAKER : Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : Sir, I have listened to all the suggestions made by the hon. members and I will bring them to the notice of the Business Advisory Committee. I would again, however point out that the number of issues the hon. members want to raise is large and the time at the disposal of the BAC is always limited. There are also various other matters, special discussions under Rule 193, etc. Anyway, my duty is the same and I will bring it to the notice of the Business Advisory Committee.

12.28 hrs.

STATUTORY RESOLUTION RE :
 MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES,
 1986—CONTD.

[English]

MR. DEPUTY-SPEAKER : We will now take up item No. 14.

Kumari Mamata Banerjee.

KUMARI MAMATA BANERJEE (Jadavpur). Sir, I rise to support the Resolution moved by Shri Ram Niwas Mirdha.

The decision of the Government to raise the Sumptuary Allowance of the Prime Minister and the Cabinet Ministers to Rs.

1500 and Rs. 1000 respectively is welcome. The Ministers of State and the Deputy Ministers are also proposed to be paid a Sumptuary Allowance of Rs. 500 and Rs. 300 respectively and this is also welcome. But I think that it is not enough because these all very small amounts, I would request the Minister to kindly increase the Sumptuary Allowance of the Ministers of State and the Deputy Ministers from Rs. 500 to Rs. 1000 and from Rs. 300 to Rs. 500 respectively.

Sir, we are all members of Parliament and there is no difference or discrimination between them. Ministers are also human beings. They have more powers and they have greater responsibilities and duties and they should maintain some status. Their public dealings are more and their work is much greater. Hence we should see the reality and recognise it. It is very easy to criticise every thing and every time and as I have stated, it is not so easy to implement all these things. I am really surprised to note what one hon. member has said and I quote :

“This is only the tip of the iceberg, so far as the expenses incurred directly or indirectly on behalf of the Ministers are concerned. The Ministers do not only spend Government's money, they also spend money on the public undertakings in the various trips and entertainments either here or abroad. They are spending money from all kinds of sources...”

I think this is a very... **

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Is it according to parliamentary etiquette ? Is it covered by the rules ?

KUMARI MAMATA BANERJEE : I do not know why he is agitated. I did not mention the name. I am just quoting from Parliamentary Debates.

MR. DEPUTY-SPEAKER : If it is unparliamentary, it will not go on record.

SHRI AMAL DATTA : She can say that it is known; she can say it could not be said. But she cannot use the word ..

KUMARI MAMATA BANERJEE : I am quoting from Parliamentary Debates.

MR. DEPUTY-SPEAKER : Madam, they are talking about the word you are using...

KUMARI MAMATA BANERJEE : I am quoting this word from the Parliamentary Debates.

SHRI AMAL DATTA : She is speaking in the House. If she lacks in expression, let her say that. I can advise her.

KUMARI MAMATA BANERJEE : I too hold a similar view. I am quoting the Parliamentary Debates. I know that these friends are dabbling in words. They are not really interested in our country. They always try to criticize us. But a Chinese friend has already been quoted in his speech, viz. that Chinese are not doing any harm. This friend is now maligning our Government; our Minister and our Prime Minister also. I also agree with some views of these Ministers, and these Members. *(Interruptions)* I do hold similar views, as those of the hon. Member and the hon. Minister. It is a fact that **

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SHRI AMAL DATTA : Sir, Why should she be allowed to say all these things ?

KUMARI MAMATA BANERJEE : What I said is completely within my discretion.

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MR. DEPUTY-SPEAKER : Madam, don't drag them in.

SHRI AMAL DATTA : She has to learn.

KUMARI MAMATA BANERJEE : I have not replied. What I am quoting is my version. I should support; and I am supporting the Resolution. So, I am quoting. Why should he get agitated, Sir ?

MR. DEPUTY-SPEAKER : Don't drag them in.

SHRI AMAL DATTA : Mr. Minister, you are also the Whip.

KUMARI MAMATA BANERJEE : They have spoken like anything about our Prime Minister and the Ministers. Why should I not quote ? It is my democratic right to quote a Minister.

DR. SUDHIR ROY (Bardwan) : She is distorting the truth** *(Interruptions)* It is not the truth.

(Interruptions)

KUMARI MAMATA BANERJEE : I ask these Members to see their faces in the mirror. Then they should criticize the Government, and malign our Government.

SHRI AMAL DATTA : She saying that **You should not allow this, Sir. *(Interruptions)*

KUMARI MAMATA BANERJEE : I am not mentioning that; I am quoting. He has already stated it. Some hon. Members have quoted.

So, I would like to say that a lift was installed **

MR. DEPUTY-SPEAKER : Madam, don't drag them in. I will not allow. Please take your seat. I will not allow.

SHRI AMAL DATTA : She has nothing better to say.

*(Interruptions)***

MR. DEPUTY-SPEAKER : I will not allow. I have told you, Madam, that I will

now allow. Please take your seat. I will not allow.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : Please don't do it.

KUMARI MAMATA BANERJEE : Why not ? What I am stating, I am stating from the Parliamentary Debates, and I am stating from different sources. The sources are different. **

MR. DEPUTY-SPEAKER : Why are you dragging them in, Madam ? I won't allow. Hon. Minister, you can reply.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : I don't allow you, Madam, take your seat. I do not allow. Madam, take your seat.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : Take your seat, Madam. I am not allowing you.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : I won't allow. Please take your seat.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : Madam, the time is over. The Minister is going to reply. I won't allow you. Please take your seat. I won't allow. Take your seat.

(*Interruptions*)**

MR. DEPUTY-SPEAKER : Nothing will go on record.

SHRI BRAJAMOHAN MOHANTY (Puri) : One point of order : the question is whether the Parliamentary Debates can be quoted here, or not. You should give a ruling.

SHRI AMAL DATTA : No, if it is not in a Parliamentary debate, the question is different. But if it is in parliamentary debate...

KUMARI MAMATA BANERJEE : Yes, it is in the Parliamentary Debate.

MR. DEPUTY-SPEAKER : I am only saying that dragging in Ministers in States I will not allow. I am not allowing. It is enough. Now, the hon. Minister will reply to the debate.

Please take your seat. Your time is over.

KUMARI MAMATA BANERJEE : I would like to say something regarding this.

MR. DEPUTY-SPEAKER : Only five minutes I had given. Your time is over.

SHRI AMAL DATTA : For talking irrelevant things 10 minutes she has taken. (*Interruptions*)

KUMARI MAMATA BANERJEE : I also agree with the hon. Minister that Ministers should not utilize government power for political purposes. We are proud of our Ministers, because our Prime Minister and our Ministers, when they are going to visit some places in connection with official programme, that is totally an official programme; when they visit some place in connection with political programmes, that is a political programme. So, there is some difference between public programme, government programme and the political programme. I would also like to say that when our hon. Minister visited Andhra Pradesh and Karnataka, he did not mention one of the hon. members said that the latest example of this type was the Prime Minister's visit which has created a commotion in the whole nation. He had gone to see the conditions of the people who were affected by drought; he is doing something for them. (*Interruptions*).

MR. DEPUTY-SPEAKER : Have you given in writing to get permission for quoting these things. Without permission, how can you quote all these things ?

(Interruptions)

KUMARI MAMATA BANERJEE : I can quote something. This is not a parliamentary question.

MR. DEPUTY-SPEAKER : Even for that, you have to get permission.

(Interruptions)

KUMARI MAMATA BANERJEE : He has stated that the Prime Minister has created a commotion. It is a false allegation. The Prime Minister has categorically denied that; he had never said anything regarding the Chief Minister of Karnataka, but some political party members are trying to malign our government and malign our Ministers. So, I would like to support wholeheartedly this and also I deny all types of allegations coming from the Marxist Party.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : The matter is quite simple. This Parliament has already unanimously passed a Bill relating to amendments in regard to which is an Act now-salaries and allowances of the Ministers. This Parliament, this House itself had passed that Bill and that was passed unanimously. wherein certain amendments were made providing for some more sumptuary allowances, the amount was raised. The present motion before this House is a procedural consequence of the same asking for an omission of something. I think, this is a matter, which, to my mind, needs debate. All the same, some hon. members thought it fit to raise the matter which was raised in other discussions also the Prime Minister's visit to Karnataka, what he said and what he

had not said. This was raised in other debates in various manners, but, all the same, some hon. members thought it fit to bring it. Well, it has been said already that there is no substance in the observations or allegations made in regard to that. Then certain other things were brought about ministers in a general way, which to my mind, also..... I do not want to join issues these are not correct. I do not want to join issues with them over this matter, which is a procedurally consequential matter of a Bill which has already been passed by this House without any difference of opinion. Therefore, I would say that this be supported.

SHRI MOOL CHAND DAGA : I want to say a word.

MR. DEPUTY SPEAKER : The question is :

"That this House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 2nd April, 1986."

The motion was adopted.

12-40 hrs.

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1986

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move :

*That the Bill further to amend the Industrial Finance Corporation Act, 1948, be taken into consideration."